

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 521 of 2020

IN THE MATTER OF:

B.S. Krishnan

...Appellant

Versus

Stressed Assets Stabilization Fund (SASF) & Anr.

...Respondents

Present:

For Appellant: Mr. R. Anand Padmanabhan, Advocate.

For Respondents: Mr. Siddhartha Barua and Mr. Praful Jindal, Advocates for R-1.

ORDER
(Through Virtual Mode)

14.09.2020: Learned counsel for the Appellant submits that since reply affidavit has been filed by Respondents on 9th September, 2020, he did not have sufficient time to file its rejoinder. He prays for extension of time to file the rejoinder. In view of the same, we allow the Appellant to file rejoinder to the reply affidavit within two weeks.

Learned counsels of the parties may also file short note/ written submissions, not exceeding three pages, alongwith copies of relevant judgments, within the aforesaid period.

List the appeal 'for admission (after notice)' on **12th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc